

1

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 1067/93

DECIDED ON : 17.05.1993

SMT. USHA RANI

...

APPLICANT

VS.

UNION OF INDIA & ORS.

...

RESPONDENTS

CORAM :

THE HON'BLE MR. J. P. SHARMA, MEMBER (J)
THE HON'BLE MR. S. R. ADIGE, MEMBER (A)

Shri J. C. Madan, Counsel for the Applicant

JUDGMENT (ORAL)

The applicant has prayed for grant of relief for regularisation and also assailed the order of termination of service dated 8.4.1993 which appears to have been passed by the respondents in pursuance of the judgment of the Tribunal in OA-1372/88 dated 8.2.1991. The contention of the learned counsel for the applicant is that one Smt. Taranjit Kaur allegedly junior to her has been retained and the services of the applicant have been terminated. The applicant has made a representation to this effect on 15.4.1993 and the present application has been filed on 14.5.1993. Section 20 of the Administrative Tribunals Act, 1985 requires waiting of six months the result of representation against an order. The application, therefore, is premature. No opinion is expressed on the merits of the case.

After making submissions for some time, learned counsel for the applicant wanted to withdraw the

application with liberty to file it afresh at proper stage. The applicant may do so, if so advised, subject to the law of limitation. The O.A. is accordingly dismissed as withdrawn.

Arif Ali
(S. R. ADIGE)

MEMBER (A)

J. P. Sharma
(J. P. SHARMA) 17.5.93
MEMBER (J)

as